

EXTRAORDINARY

REGD. NO. JK-33



**THE
JAMMU AND KASHMIR GOVERNMENT GAZETTE**

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Separate paging is given to this part in order that it may be filed as a separate compilation.

PART III

Laws, Regulations and Rules passed thereunder.

GOVERNMENT OF JAMMU AND KASHMIR,
CIVIL SECRETARIAT—DEPARTMENT OF LAW, JUSTICE AND
PARLIAMETARY AFFAIRS
(Legislation Section)

Srinagar, the 14th June, 2018.

The following Ordinance as promulgated by the Governor on 14th June, 2018 and is hereby published for general information :—

**THE JAMMU AND KASHMIR CO-OPERATIVE SOCIETIES
(AMENDMENT) ORDINANCE, 2018.**

(Ordinance No. V of 2018)

[14th June, 2018.]

Promulgated by the Governor in the Sixty-ninth Year of the Republic of India.

Whereas, certain amendments are required to be made in the Jammu and Kashmir Co-operative Societies Act, 1989 ;

And whereas, the State Legislature is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action.

Now, therefore, in exercise of the powers conferred by Section 91 of the Constitution of Jammu and Kashmir, the Governor is pleased to promulgate the following Ordinance :—

1. *Short title and commencement.*—(1) This Ordinance may be called the Jammu and Kashmir Co-operative Societies (Amendment) Ordinance, 2018.

(2) It shall come into force at once.

2. *Amendment of section 30, Act No. X of 1989.*—In section 30 of the Jammu and Kashmir Co-operative Societies Act, 1989 (hereinafter referred to as ‘the principal Act’) :—

(I) In sub-section (1)—

(i) In first proviso thereto, for the words “such extension shall not exceed six months”, the words, “such extension shall not exceed one year at a time up to maximum period of two years” shall be substituted ;

(ii) In second proviso, the word, “only”, shall be omitted.

(II) In sub-section (7)—

(i) for the words, “in writing by the Reserve Bank”, the words, “in consultation with the Reserve Bank” shall be substituted ; and

(ii) for the words “not exceeding one year”, the words, “not exceeding two years”, shall be substituted.

3. *Amendment of section 30-A, Act No. X of 1989.*—In section 30-A of ‘the principal Act’, after sub-section (2), the following sub-section shall be added, namely :—

“(3) Notwithstanding anything contained in section 29 or section 30 of the Act where the Government or the Registrar has appointed a

